

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP (CAA) No. 45/230/HDB/2023
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

SIRAK Pharmaceuticals Private Limited (Transferee Company) and SIRAK Pharmaceuticals FZ-LLC (Transferor Company) and their respective shareholders and creditors **...Petitioner**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Senior Counsel Mr Deepak Bhattacharjee along with the counsel on record Mr Dishit Bhattacharjee, for petitioner present physically.

Smt Kusum Yadav, Assistant RD from RD Office present physically.

It is represented by the RD that post filing of the final report a reply affidavit to the final report has been filed. Hence RD be given time to file and verify the same and file counter affidavit if any. Hence we, grant 10 days time with a direction that copy of the same be served on the company petitioner. For hearing, matter adjourned to 06.06.2024 as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)